

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

(6)

O.A. No.2158/92

Date of decision: 19.07.1993.

Shri Rohtas Singh

.... Applicant

versus

Union of India & Ors.

.... Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The Hon'ble Mr. B.N. Dhoundiyal, Member(A)

For the applicant : None

For the respondents : None

JUDGEMENT(ORAL)

(delivered by Hon'ble Mr. Justice S.K. Dhaon,

Vice-Chairman)

The order dated 24.07.1992 passed by the Deputy Commissioner, Delhi under Sub-rule (1) of Rule 5 of the Central Civil Services (Temporary Service) Rules, 1965 terminating the services of the petitioner with effect from the date of expiry of a period of one month from the date on which the notice is served on him is being impugned.

Counter-affidavit has been filed by the respondents. In it, the material averments are these. The petitioner was given temporary appointment vide order dated 25.6.1991 w.e.f. 3.10.1991 on the terms and conditions as laid down in letter dt. 25.6.91. The petitioner's

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service could be regularised only after completion of two years probation period, and his work was found to be satisfactory. On 24.4.92, the petitioner took a departmental vehicle No. DPM-4 to Delhi Haryana Border without the permission of a competent authority and met with an accident and the vehicle was overturned and damaged beyond repair. An explanation was called from the petitioner. After giving him due opportunity, the impugned order of termination was passed.

No rejoinder has been filed. We are satisfied that the services of the petitioner have been terminated in accordance with law. There is no force in the application and is dismissed.

There will be no order as to costs.

B.N. Dshy ✓
(B.N. Dhoundiyal)

Member (A)

S.K. Dhaon
(S.K. Dhaon)

Vice-Chairman